

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

14/10/2019

O.A./260/806/2012

GOPABANDHU PARIDA
-V/S-
D/O POST

ITEM NO:25

FOR APPLICANTS(S) Adv. : MR.N.R.ROUTRAY

FOR RESPONDENTS(S) Adv.: MR.B.SWAIN

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for both the sides. Learned counsel for the respondents submitted that as per Sub Rule-3 to Rule-12 of GDS (Conduct & Engagement) Rules, 2011 (R/1 to the counter) the applicant is not entitled to put off duty allowance due to his unauthorized absence for a period of about 10 days. It is submitted by both the sides that the applicant, in the meantime, has been removed from service. In view of this, the learned counsel for the applicant restricts the relief sought for in the O.A. only to the extent of grant of put off duty allowance for the period from 29.09.2010 to 21.01.2015, when the applicant was removed from service.</p> <p>It is not known, if the respondents have in the meantime, considered the matter regarding payment of put off duty allowance to the applicant for the period in question. In view of this, without expressing any opinion on the merit of the matter, we dispose of this O.A. with a direction to respondents to consider the matter regarding grant of put off duty allowance to the applicant for the period from 29.9.2010 till 21.1.2015 in accordance with law and relevant rules governing the field and communicate the decision thereon to the applicant within a period of two months from the date of</p>

receipt of copy of this order. However, if the applicant feels aggrieved thereby, he is at liberty to take recourse to law. No costs.

Free copy of this order be made over to learned counsels for both the sides.

(SWARUP KUMAR MISHRA) MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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